



\$~1 to 9, 12, 14, 25 & 26

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 435/2017
+ ITA 436/2017
+ ITA 437/2017 ✓
+ ITA 438/2017
+ ITA 439/2017
+ ITA 440/2017
+ ITA 441/2017
+ ITA 442/2017
+ ITA 443/2017
+ ITA 446/2017
+ ITA 448/2017
+ ITA 459/2017
+ ITA 460/2017

PRINCIPAL COMMISSIONER OF INCOME
TAX (CENTRAL)- 1

..... Appellant

Through : Mr. Sanjay Kumar and Mr. Rahul
Kaushik, Advocates.

versus

SAHARA INDIA FINANCIAL
CORPORATION LTD.

..... Respondent

Through : Mr. Satyen Sethi and Mr. Arta Trana
Panda, Advocates.

CORAM:
JUSTICE S. MURALIDHAR
JUSTICE PRATHIBA M. SINGH

ORDER
21.07.2017

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CM No.22462/2017 (exemption) in ITA No.435/2017
CM No.22463/2017 (exemption) in ITA No.436/2017
CM No.22464/2017 (exemption) in ITA No.437/2017



CM No.22465/2017 (exemption) in ITA No.438/2017
CM No.22466/2017 (exemption) in ITA No.439/2017
CM No.22467/2017 (exemption) in ITA No.440/2017
CM No.22468/2017 (exemption) in ITA No.441/2017
CM No.22469/2017 (exemption) in ITA No.442/2017
CM No.22470/2017 (exemption) in ITA No.443/2017
CM No.22473/2017 (exemption) in ITA No.446/2017
CM No.22475/2017 (exemption) in ITA No.448/2017
CM No.22485/2017 (exemption) in ITA No.459/2017
CM No.22486/2017 (exemption) in ITA No.460/2017

1. Allowed, subject to all just exceptions.

ITA 435/2017, ITA 436/2017, ITA 437/2017, ITA 438/2017, ITA 439/2017, ITA 440/2017, ITA 441/2017, ITA 442/2017, ITA 443/2017, ITA 446/2017, ITA 448/2017, ITA 459/2017 & ITA 460/2017

1. These appeals by the Revenue under Section 260A of the Income Tax Act, 1961 are directed against the impugned order dated 13th December 2016 passed by the Income Tax Appellate Authority ('ITAT'), dismissing the Assessee's cross objections in the Revenue's appeals before the ITAT.

2. The appeals are plainly misconceived since the Assessee's cross-objections have been dismissed.

3. Consequently these appeals are dismissed.

S.MURALIDHAR, J

PRATHIBA M. SINGH, J

JULY 21, 2017/dk